



3rd INTERNATIONAL CONFERENCE
on
AIR & SPACE LAW



Organised by

**V.S. MANI CENTRE
FOR AIR AND SPACE LAW
GUJARAT NATIONAL LAW
UNIVERSITY**

14-15 September 2024





ABOUT GNLU

Gujarat National Law University (GNLU), located in Gujarat, India, is established by the Government of Gujarat under the Gujarat National Law University Act, 2003. GNLU is recognized by the Bar Council of India (BCI) and University Grants Commission (UGC) and has two campuses viz., at Gandhinagar and Silvassa. GNLU is a comprehensive, student-centric, multidisciplinary and research-focused university dedicated to build an environment that enables critical thinking on the fundamental legal issues. It offers B.A., LL.B. (Hon.), B.Com., LL.B. (Hon.), B.Sc. LL.B. (Hon.), B.B.A., LL.B. (Hon.), B.S.W. LL.B, LL.M. and Ph.D. in law and allied subjects. The university has 2 campuses at Gandhinagar & Silvassa.

National Institutional Ranking Framework (NIRF) has ranked GNLU as the 7th best law school in the country in 2023 whereas GSIRF (Gujarat State Institutional Ratings Framework) has ranked GNLU as 'Five Star' University in the category of law with highest CGPA. As per the Outlook Ranking and India Today Ranking, GNLU is placed 4th among the top law institutes and 3rd best law college respectively in the country in 2024.



ABOUT VSMCASL

V.S. Mani Centre For Air And Space Law (VSMCASL) was established in 2019 to engage in various ways in shaping the emerging discourse in the field of Air and Space Law. The vision of the Centre is to engage in improving the existing legal and policy framework for the facilitation and regulation of safe, secure, affordable and sustainable aviation and to contribute to the shaping of a legal foundation for the future of humanity that lies in space.

The Centre is established with the following objectives:

- To provide a platform for the students to develop their research skills in the field of Air and Space Law.
- To encourage trans-disciplinary research on issues concerning Air and Space Law.
- To contribute, through research, in Law and Policymaking in the field of Air and Space Law at both international and national level.
- To organise seminars, conferences, workshops, round tables etc. with the aim to provide a platform to facilitate deliberations amongst the stakeholders on the various issues confronting Air and Space Law and to contribute thereby to the ongoing discourse.
- To provide research insights to defence and security forces pertaining to the field of Air and Space Law.
- To collaborate with other universities and research institutions to facilitate the exchange of faculty and students to understand and develop mutual perspectives and contexts regarding the future prospects of Air and Space Law.
- To identify the training needs of various stakeholders and design short-term and long-term courses in order to impart training in the field of Air and Space Law.
- To engage with stakeholders within the industry about the practical challenges and the feasibility of implementing regulations and policies in Air and Space Law.
- To create a network of practitioners, researchers etc, active in the field of Air and Space Law.
- To create awareness about the niche field of Air and Space Law through its various activities like essay competitions, quizzes etc.

Access the Centre Website for further details: [VSMC-Air-Space-Law Website](#)

ABOUT THE 3rd INTERNATIONAL CONFERENCE ON AIR AND SPACE LAW

Aviation continues to play an instrumental role in connecting people internationally as well domestically. From a commercial viewpoint, post-pandemic recovery has been impressive indicating enhanced confidence of the consumer in the industry. At the same time, recent mid-air incidents have seriously threatened the safety in the aviation sector necessitating prompt regulatory intervention. This is coupled by the challenges posed by increasing incidences of unruly passengers threatening the safety and security of aviation. Unmanned Aerial Systems (UAS) are increasingly being deployed strategically as well as commercially. Efforts are also underway on the part of the stakeholders to ensure that environmental footprints of aviation are brought within the stipulated limits in a time bound manner as per agreements reached at the international fora. On the domestic front, the government continues to be committed to developing India as a leading aviation hub.

Space has ceased to be the final frontier. Moon is back as the focal point for human space missions as well as the exploration of its dark side. Plans are underway (through Artemis Accords and International Lunar Research Station, ILRS) to develop it as a gateway for deep space missions. Voyager I & II (the farthest human made objects) continue to move further away from the earth and send back the data as they explore the interstellar. Commercial space operations undertaken by the private actors are increasingly becoming the norm leading to creation of space assets as well as enhanced prospects of space mining, space tourism etc. Militarisation and Weaponisation of space continue to be a matter of serious concern. India has initiated reforms by opening its space sector to private players and established IN-SPAcE as an independent nodal agency.

ABOUT THE 3rd INTERNATIONAL CONFERENCE ON AIR AND SPACE LAW

Encouraged by the overwhelming success of the previous two Conferences, VSMCASL is pleased to present the 3rd Edition of GNLU Air and Space Law Conference to be organised on 14 - 15 September 2024.

The international conference aims to provide a platform for deliberations amongst the Air and Space Law enthusiasts and thereby contribute to the emerging discourse on the challenges posed to Air and Space Law in future.

SUB-THEMES OF THE CONFERENCE

- Management and regulation of airports
- Anti-competitive issues in aviation
- Protection of consumer rights in aviation
- Aviation Financing
- Insolvency and Bankruptcy issues in Aviation industry
- Aviation-related crimes and aerial terrorism
- Air accidents/incident investigation
- Search and rescue
- Environmental aspects of aviation industry
- Commercial space mining
- Space tourism
- Militarisation and weaponisation in space
- Global navigation satellite systems
- Space exploration
- Space insurance
- Space traffic management
- International liability for incidents/accidents in space
- National space law and policy

(The above sub-themes are merely indicative in nature and not exhaustive. Participants may submit a paper on any contemporary issue of Air & Space Law.)

FEES

Students – 3540 INR

Professionals – 4720 INR

Foreign Students – 95 USD

Foreign National Professionals – 118 USD

Inclusive: The above fees is inclusive of GST. Participants will be provided with a conference kit, a certificate of participation/paper presentation, breakfast, tea/coffee, lunch, evening snacks on both days and dinner on Day 1.

Exclusive: Accommodation at the GNLU VIP Residency can be booked by the participants individually, which is subject to availability of rooms, or outside the campus as per their discretion.

PRIZES

Best Paper on Air Law: ₹15,000/-



Best Paper on Space Law: ₹15,000/-

REGISTRATION LINK

Find Registration Link Here:
[LINK](#)

PAYMENT LINK

Find Payment Link Here:
[LINK](#)

PAPER SUBMISSION LINK

Find Submission Link Here: [LINK](#)

PAPER SUBMISSION GUIDELINES

- Abstract: 300–500 words
- Paper: 4000 – 5000 words (excluding references). Submission below or above the word limit shall not be considered.
- Citation style: OSCOLA. (4th Edition)
- Font: Times New Roman; Font size: 12; spacing: 1.5.
- Papers with similarity score of up to 10% as per the UGC Regulation shall only be accepted.
- A cover page with title of the essay, name, and affiliation of author/co-authors shall be attached.
- Submit text as a Microsoft Word document (.doc or.docx).
- Co-authorship is permitted up to a maximum of two authors.
- Submissions shall be made in online mode only.
- Submissions shall be in English.
- The topic of the paper, once registered, shall not be changed.
- Any identification mark (in any form) on the paper shall lead to disqualification.
- Multiple or incomplete submissions shall not be considered.
- Any contribution received after the last date shall not be considered.
- Last Date for Full Paper Submission & Registration: August 20, 2024, Tuesday

ORGANISING COMMITTEE

CHIEF PATRON

Prof. (Dr.) S. Shanthakumar
(Director, GNLU)

CONVENOR

Dr. Divya Tyagi
(Head, VSMCASL & Assistant
Professor of Law, GNLU)

COORDINATORS

Dr. Heena Goswami
(Assistant Professor of Science & Technology,
GNLU)

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(Professor of Science and Technology, GNLU)

Ms. Ruchita Kaundal
(Assistant Professor of Law, GNLU)

Dr. Prabhavati Baskey
(Assistant Professor of Law, GNLU)

Ms. Richa Singh
(Teaching and Research Associate of Law,
GNLU)

3rd International Conference on Air & Space Law

V.S. Mani Centre for Air and Space Law (VSMCASL)

CONTACT US



ADDRESS

GNLU, Attalika Avenue, Knowledge
Corridor, Koba, Koba (Sub P. O.),
Gandhinagar - 382426 (Gujarat), INDIA.



EMAIL

vsmcasl@gnlu.ac.in



WEBPAGE

[VSMCASL -Home](#)

